

Sl. No.	State/UT	Cases Registered
35.	Lakshadweep	0
36.	Puducherry	0
	TOTAL (UTs)	75
	TOTAL (STATES/UTs)	8132

Note: Data is provisional

Source: Monthly Anti-Human Trafficking data from NCRB.

## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

### Assistance for setting up new industries

3037. KUMARI SELJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of financial and non-financial assistance given to the industrial establishment by Government to set up new industries in the country, including Haryana during the last two years, State/Union Territory-wise;

(b) the number of such industrial establishments in the State of Haryana which have got benefits therefrom; and

(c) the production made by these industrial establishments during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Under liberalized industrial policy regime, the investors take the decision about locating new industries in a State. Further, except for specific financial and non-financial incentives given as per Scheme parameters under Sectoral and Spatial Plan Schemes of various Ministries, the Central Government does not provide financial assistance for setting up of new industries in any State. The Government makes efforts through policy measures to encourage setting up of industries in various sectors and in difficult areas. For helping industries in difficult areas for inclusive industrial Growth/Development, the Plan Schemes *viz.* special package for Special Category States (Jammu and Kashmir, Himachal Pradesh and Uttarakhand) and North-East Industrial and Investment Promotion Policy (NEIIPP), 2007 for States of North Eastern Region including Sikkim are in operation. Details of financial assistance given to these States under the above Schemes during the last two years are given in the Statement (*See* below). Apart from this, the Transport Subsidy Scheme, 1971/

Freight Subsidy Scheme, 2013 (for the States of Jammu and Kashmir, Himachal Pradesh and Uttarakhand, Darjeeling district of West Bengal, Andaman and Nicobar Islands, Lakshadweep and 8 North Eastern States) was also in operation till 22.11.2016. Further, assistance is provided under Industrial Infrastructure Upgradation Scheme (IIUS), 2003/Modified Industrial infrastructure Upgradation Scheme (MIIUS), 2013 and Integrated Leather Development Programme (ILDLP) Schemes of Department of Industrial Policy and Promotion.

(b) and (c) Under MIIUS, two projects have been accorded final approval in Haryana. One project namely Industrial Infrastructure Upgradation of IMT, Manesar has been approved with a project cost of ₹ 97.78 crore out of which, Central Grant is ₹ 39.90 crore and ₹ 11.97 crore has already been released for the project. Another project namely Industrial Infrastructure Upgradation of IMT, Bawal has also been approved with a project cost of ₹ 84.85 crore out of which Central Grant is ₹ 34.19 crore and ₹ 10.257 crore has already been released for the project. However, no financial or non-financial assistance is provided to individual industrial units in the State of Haryana. Hence, details of production by specific industrial establishments is not Centrally maintained in Department of Industrial Policy and Promotion.

**Statement**

*I. Details of Subsidy released under Schemes of North East Industrial and Investment Promotion Policy (NEIIPP), 2007 during the last two years i.e. 2014-15 and 2015-16.*

State	2014-15	2015-16	Total
Arunachal Pradesh	-	-	-
Assam	134.02	111.10	245.12
Manipur	-	-	-
Meghalaya	40.27	67.20	107.47
Mizoram	1.00	-	1.00
Nagaland	-	-	-
Sikkim	44.06	-	44.06
Tripura	2.55	21.70	24.25
<b>TOTAL</b>	<b>221.90</b>	<b>200.00</b>	<b>421.90</b>

(₹ in crore)

*II. Details of Subsidy released under Schemes of special package for Special Category States during the last two years i.e. 2014-15 and 2015-16*

(₹ in crore)

State	2014-15	2015-16	Total
Jammu and Kashmir	37.12	-	37.120
Himachal Pradesh	18.32	0.228	18.548
Uttarakhand	44.46	22.780	67.240
TOTAL	99.90	23.008	122.908

**Complaints on ease of doing business**

3038. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware that the policy to promote competition among States in the name of ease of doing business is turning unhealthy as States are resorting to unfair means to attract investors;

(b) if so, the details thereof;

(c) whether there are any complaints from some States against other States on this front;

(d) how Government is planning to promote healthy competition among States; and

(e) how Government is helping the geographically disadvantaged States?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) Does not arise.

(c) No specific complaint has been received in the Department against any State resorting to unfair means to attract investors.

(d) and (e) The Department of Industrial Policy and Promotion (DIPP), Ministry of Commerce and Industry released the results of the Assessment of Implementation of Business Reforms 2015-16 by States on 31.10.2016. The Assessment studies the extent to which States have implemented DIPP's 340-point Business Reform Action Plan (BRAP) for States/UTs, covering the period July 1, 2015 to June 30, 2016. The BRAP includes recommendations for reforms on 58 regulatory processes, policies, practices or procedures spread across 10 reform areas, that is, access to information and transparency enablers; single window; environmental registration enablers; obtaining